

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH AT NAGPUR

Criminal Application (BA) of 2020 (LD-VC No. 33 of 2020)

Amit Chandrashekar Bhagwat

Vs.

State of Maharashtra through its Police Station Officer, Police Station, Lakadganj, Dist. Nagpur

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's orders

Court's or Judge's orders

Shri A.A. Dhawas, Advocate for the applicant
Shri N.S. Rao, APP for the State/respondent

CORAM : M. G. GIRATKAR, J.

DATED : 30/04/2020

Heard Shri Dhawas, learned Counsel for the applicant
and Shri Rao, learned APP for the respondent.

Offences punishable under Sections 406, 409, 417,
419, 420, 465, 466, 467, 468, 469, 471, 472, 474, 120-B read
with Section 34 of the Indian Penal Code are registered against
the accused. Looking to the gravity of offences, issue notice to the
prosecution/respondent returnable on 05.05.2020.

List this matter alongwith connected Criminal
Application (BA) No. 212/2020 on 05.05.2020.

JUDGE